

RATIFIED

Minutes of Meeting No.09/15 scheduled on 22.07.2014 of Norms Committee(NC-I)

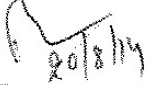
(DES.I Section)

The meeting No. 09/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 22.07.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.3369	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Approved
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	
Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/55/2010-PC-II dated 18.7.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				
2	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:02.09.2014


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Decision :The Committee noted that the firm's reply dated 10.06.2014 has been sent to DHI on 20.6.2014 for examination & comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 02.09.2014.

Case No.:10/8/80- ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
3 HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:02.09.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 30.6.2014 for examination & comments which is under their examination and decided to remind MSME for expediting their comments. Case is deferred to 02.09.2014.			

Case No.:11/8/80- ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
4 HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:02.09.2014
Decision :The Committee noted that the firm's reply dated 09.12.2013 has been sent to DHI again on 10.6.2014 for examination & comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 02.09.2014.			

Case No.:2/11/80- ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
5 HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:02.09.2014
Decision :The Committee noted that the firm's reply dated 19.07.2014 has been received and decided to send the same to DHI for examination and comments. Case is deferred to 02.09.2014.			

Case No.:15/13/80- ALC2/2013	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
6 HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to send reminder to the firm. Case is deferred to 02.09.2014.			

Case No.:12/13/80- ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
7 HQ File	RLA File	Lic.No/Date:0510361154	

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:01/80/050/00217/AM14/	:05/24/040/00157/AM14/	29.07.2013	
Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/61/2013-PC-II dated 02.7.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:8/13/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
8 HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:02.09.2014
Decision :The Committee decided to ask firm to furnish information as per DHI UO Note no. 3(83)/ 13-TSW(B) dated 09.07.2014 (Copy of the said communication to be forwarded alongwith DHI letter dated 29.11.2013 to firm). Case is deferred to 02.09.2014.			

Case No.:24/13/80-ALC2/2013	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Approved
9 HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	
Decision :The Committee decided to ratify norms on the basis of DHI UO. No. 3(67)/11-TSW(B)7 dated 30.6.2014 (Copy to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:16/23/80-ALC2/2013	Party Name:TIL LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
10 HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date:0210194860 27.09.2013	Defer Date:02.09.2014
Decision :The Committee noted that the firm's application has been sent to DHI again on 10.6.2014 for examination & comments which is under their examination and decided to remind DHI for expediting their comments. Case is deferred to 02.09.2014.			

Case No.:41/23/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Rejected
11 HQ File :01/80/050/00467/AM14/	RLA File :17/24/040/00069/AM14/	Lic.No/Date:1710005527 01.10.2013	
Decision :The Committee noted that firm has not replied to deficiency letter dated 28.02.2014 followed by reminder dated 09.04.2014,final reminder dated 06.06.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not			


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received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

12	Case No.:2/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:02.09.2014
	Decision :The Committee noted that the firm's application has been sent to DHI again on 04.4.2014 for examination & comments followed by reminders dated 03.06.2014 & 18.07.2014 and decided to remind DHI again for expediting their comments. Case is deferred to 02.09.2014.			

13	Case No.:3/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:02.09.2014
	Decision :The Committee noted that the firm's application has been sent to DHI again on 04.4.2014 for examination & comments followed by reminders dated 03.06.2014 & 18.07.2014 and decided to wait for DHI comments. Case is deferred to 02.09.2014.			

14	Case No.:68/3/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 02.09.2014.			

15	Case No.:26/23/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00452/AM14/	RLA File :02/24/040/00114/AM14/	Lic.No/Date:0210195980 04.11.2013	Defer Date:02.09.2014
	Decision :The Committee noted that the firm's reply has been sent to DHI again on 26.5.2014 for examination & comments followed by reminder dated 18.07.2014 and decided to wait for DHI comments. Case is deferred to 02.09.2014.			

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16	Case No.:19/3/80-ALC2/2014	Party Name:SANDEN VIKAS (INDIA) LTD	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00030/AM15/	RLA File :05/24/040/00274/AM14/	Lic.No/Date:0510371213 18.11.2013	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 15.05.2014 followed by reminder dated 18.07.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 02.09.2014.			
17	Case No.:50/23/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00476/AM14/	RLA File :56/24/040/00026/AM14/	Lic.No/Date:5610003237 21.11.2013	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to the deficiency letter dated 09.04.2014 followed by reminder dated 06.06.2014, final reminder dated 08.7.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 02.09.2014.			
18	Case No.:44/3/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to the deficiency letter dated 30.06.2014 and decided to send reminder to the firm .Case is deferred to 02.09.2014.			
19	Case No.:39/23/80-ALC2/2013	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date:0710100031 27.11.2013	Defer Date:02.09.2014
	Decision :The Committee noted that the firm's application has been sent to DEIT again on 30.1.2014 for examination & comments followed by reminder dated 09.4.2014 & 18.07.2014 and decided to wait for DEIT comments. Case is deferred to 02.09.2014.			
20	Case No.:1/20/80-ALC2/2013	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2014	Status: Deferred

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		22.07.2014	
HQ File :01/80/050/00389/AM14/	RLA File :61/24/040/00058/AM14/	Lic.No/Date:6110001106 03.12.2013	Defer Date:02.09.2014
Decision :The Committee noted that hard copy of firm's application has not been received and a letter dated 17.01.2014 has been given to RA and firm followed by two reminders dated 09.4.2014 and 06.06.2014 to them for expediting the hard copy of firm's application and decided to remind RA again for expediting the firm's application. Case is deferred to 02.09.2014.			

Case No.:23/23/80- ALC2/2013	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
HQ File :01/80/050/00449/AM14/	RLA File :31/83/040/00105/AM14/	Lic.No/Date:3110061381 05.12.2013	Defer Date:02.09.2014
21 Decision :The Committee noted that firm has not replied to the deficiency letter dated 13.03.2014 given by C&PC directly followed by DGFT reminder dated 03.06.2014 alongwith copy of deficiency letter given by C&PC, final reminder dated 16.7.2014, e-mail message dated 21.7.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 02.09.2014.			

Case No.:46/23/80- ALC2/2013	Party Name:MARINEFRONTIERS PVT. LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
HQ File :01/80/050/00472/AM14/	RLA File :03/95/040/00699/AM14/	Lic.No/Date:0310760784 05.12.2013	
22 Decision :The Committee decided to ratify norms on the basis of DC(MSME) UO. No. 30(126)/13-ME dated 30.6.2014 (Copy to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:17/3/80- ALC2/2014	Party Name:NIRMA LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
HQ File :01/80/050/00028/AM15/	RLA File :08/24/040/00377/AM14/	Lic.No/Date:0810126969 09.12.2013	Defer Date:02.09.2014
23 Decision :The Committee noted that the firm's application has been forwarded to C&PC on 24.04.2014 and firm's application and relevant documents alongwith reminder dated 30.5.2014 have been sent to them again followed by reminder dated 18.7.2014 for expediting their comments and decided to wait for their comments. Case is deferred to 02.9.2014.			

24 Case No.:18/3/80- ALC2/2014	Party Name:NIRMA LIMITED	Meet No/Date:9/80- ALC2/2014	Status: Deferred
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		22.07.2014	
HQ File :01/80/050/00029/AM15/	RLA File :08/24/040/00376/AM14/	Lic.No/Date:0810126970 09.12.2013	Defer Date:02.09.2014
Decision :The Committee noted that the firm's application has been forwarded to C&PC on 24.04.2014 and firm's application and relevant documents alongwith reminder dated 30.5.2014 have been sent to them again followed by reminder dated 18.7.2014 for expediting their comments and decided to wait for their comments. Case is deferred to 02.9.2014.			
Case No.:24/23/80- ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
25 HQ File :01/80/050/00450/AM14/	RLA File :04/24/040/00181/AM14/	Lic.No/Date:0410152825 11.12.2013	Defer Date:02.09.2014
Decision :The Committee noted that the firm has sought time till 31.7.2014 vide their e-mail dated 02.7.2014 for furnishing their reply and decided to grant them time for the aforesaid purpose. Case is deferred to 02.9.2014.			
Case No.:24/3/80- ALC2/2014	Party Name:ROSSELL INDIA LIMITED,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
26 HQ File :01/80/050/00035/AM15/	RLA File :07/24/040/00263/AM14/	Lic.No/Date:0710100433 11.12.2013	Defer Date:02.09.2014
Decision :The Committee decided to ask firm to furnish information as per DEIT letter no. 17(12)/2014-IPHW dated 03.7.2014 (Copy of the said communication to be forwarded to firm). Case is deferred to 02.09.2014.			
Case No.:3/6/80- ALC2/2014	Party Name:SHRENO LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
27 HQ File :01/80/050/00136/AM15/	RLA File :34/24/040/00230/AM14/	Lic.No/Date:3410038721 13.12.2013	Defer Date:02.09.2014
Decision :The Committee noted that hard copy of firm's application has not been received from RA, Baroda and a letter dated 18.7.2014 has been sent to them in this regard.The Committee decided to remind RA, Barodafor forwarding the same and send the copy of communication which would be made to RA in this regard to firm also for their information. Case is deferred to 02.09.2014.			
Case No.:3/23/80- ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
28 HQ File :01/80/050/00429/AM14/	RLA File :05/23/040/00372/AM14/	Lic.No/Date:0510373563 16.12.2013	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 and			


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decided to send reminder to the firm. Case is deferred to 02.09.2014.

29	Case No.:25/23/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00451/AM14/	RLA File :04/24/040/00199/AM14/	Lic.No/Date:0410153118 17.12.2013	Defer Date:02.09.2014
	Decision :The Committee noted that the firm's reply received through e-mail dated 14.7.2014 has been sent to DHI on 18.7.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 02.09.2014.			

30	Case No.:23/3/80-ALC2/2014	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date:0510373913 18.12.2013	Defer Date:02.09.2014
	Decision :The Committee noted that the firm's application has been sent to DEIT on 24.4.2014 for examination & comments followed by reminder 18.07.2014 and decided to wait for DEIT comments. Case is deferred to 02.09.2014.			

31	Case No.:28/3/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00039/AM15/	RLA File :03/95/040/00741/AM14/	Lic.No/Date:0310762929 23.12.2013	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 given by DEIT directly followed by DGFT reminder dated 16.06.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 02.09.2014.			

32	Case No.:27/3/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00038/AM15/	RLA File :03/95/040/00659/AM14/	Lic.No/Date:0310763389 26.12.2013	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to the deficiency letter dated 16.05.2014 given by DEIT directly followed by DGFT reminder dated 06.06.2014, final reminder dated 17.7.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 02.09.2014.			


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Case No.:5/3/80-ALC2/2014	Party Name:THERMAX LTD.,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
33 HQ File :01/80/050/00016/AM15/	RLA File :31/83/040/00174/AM14/	Lic.No/Date:3110061766 27.12.2013	Defer Date:02.09.2014
Decision :The Committee noted that the firm's reply dated 14.07.2014 has been sent to DHI on 21.7.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 02.09.2014.			

Case No.:7/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
34 HQ File :01/80/050/00018/AM15/	RLA File :02/24/040/00171/AM14/	Lic.No/Date:0210198498 06.01.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by reminder 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:8/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
35 HQ File :01/80/050/00019/AM15/	RLA File :02/24/040/00170/AM14/	Lic.No/Date:0210198490 06.01.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by reminder 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014			

Case No.:9/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
36 HQ File :01/80/050/00020/AM15/	RLA File :02/24/040/00168/AM14/	Lic.No/Date:0210198493 06.01.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by reminder 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:32/3/80-ALC2/2014	Party Name:POWERWIND LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
37 HQ File :01/80/050/00043/AM15/	RLA File :05/24/040/00344/AM14/	Lic.No/Date:0510375759 09.01.2014	Defer Date:02.09.2014
Decision :The Committee noted that the firm's application has been forwarded to C&PC on 18.07.2014 for examination and comments and decided to wait for their comments. Case is deferred			

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to 02.9.2014.

38	Case No.:10/3/80-ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00021/AM15/	RLA File :02/24/040/00178/AM14/	Lic.No/Date:0210198878 16.01.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by reminder 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.				

39	Case No.:12/3/80-ALC2/2014	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:02.09.2014
Decision :The Committee noted that the firm's application has been forwarded to MSME on 25.04.2014 for examination and comments followed by reminder dated 18.7.2014 and decided to wait for their comments. Case is deferred to 02.9.2014.				

40	Case No.:41/3/80-ALC2/2014	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Approved
	HQ File :01/80/050/00052/AM15/	RLA File :03/95/040/00857/AM14/	Lic.No/Date:0310768433 29.01.2014	
Decision :The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/104/2014-TSW/40 dated 22.07.2014 which are as under:				
1. Net Fabricated weights of 104.086 MT, 54.678 MT, 77.173 MT, 55.877 MT, 90.356 MT, 27.948 MT & 27.948 MT may be specified with the quantities of export products at Sl. No. 1 to 7 respectively. 2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 18th July, 2014 (copy enclosed). 3. Import item at Sl. 1 shall be of relevant grade and thickness as contained in the export products. 4. Quantity of import item at Sl. No. 1 may be allowed as 373068 Kgs as 1.105 Kgs./kg. content in the export products after 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 2 may be allowed as 212 Nos. on net to net basis. Duty free weight of this item may be allowed as 69739 Kgs. inclusive of 3.44 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 3 may be allowed as 32 Nos. (271.2 Kgs.) on net to net basis with accountability clause. 7. Import items at Sl. No. 4 & 5 may be deleted as per revised list of import items. 8. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as 6495				

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Kgs. , 6226 Kgs. & 6226 Kgs. respectively

RLA may take necessary action accordingly.

Case No.:42/3/80-ALC2/2014	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
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HQ File :01/80/050/00053/AM15/	RLA File :07/24/040/00394/AM14/	Lic.No/Date:0710101899 04.02.2014
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Decision :The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/104/2014-TSW/41 dated 22.07.2014 which are as under:

- 41
1. Import items from Sl. No. 1 to 55 may be allowed on net to net basis with accountability clause.
 2. Import items at Sl. No. 56 & 57 may be allowed on net to net basis as claimed by the firm.
 3. Import items from Sl. Nos. 58 to 79 may be allowed on net to net basis with accountability clause.
 4. Import items from Sl. No. 80 to 82 may be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant.
 5. Import items from Sl. No. 83 to 110 may be allowed as 1.02 Mtr./Mtr. content in the export products.
 6. Import items from Sl. No. 111 to 117 may be allowed on net to net basis with accountability clause.
 7. Import item at Sl. No. 118 may be allowed on net to net basis as claimed by the firm.
 8. Import items at Sl. No. 119 &120 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.:15/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
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HQ File :01/80/050/00026/AM15/	RLA File :05/24/040/00424/AM14/	Lic.No/Date:0510378996 11.02.2014
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Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2009 PC-II dated 11.6.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

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Case No.:34/3/80- ALC2/2014	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
HQ File :01/80/050/00045/AM15/	RLA File :08/24/040/00486/AM14/	Lic.No/Date:0810128805 11.02.2014	Defer Date:02.09.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014

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followed by reminder 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.

Case No.:35/3/80- ALC2/2014	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
44 HQ File :01/80/050/00046/AM15/	RLA File :08/24/040/00490/AM14/	Lic.No/Date:0810128806 11.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by reminder 18.07.2014 and the firm in response of the aforesaid deficiency letter the firm has requested for the grant of 45 days time for furnishing their reply vide their letter dated 02.7.2014.The Committee decided to grant them 45 days time for furnishing their reply. Case is deferred to 02.09.2014.			

Case No.:3/26/80- ALC2/2013	Party Name:ALPINE COILS LLP	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
45 HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder 18.07.2014. The Committee further noted that the firm has sought 45 days' time to furnish their reply vide their letter dated 02.7.2014 and decided grant them 45 days' time for furnishing their reply. Case is deferred to 02.09.2014.			

Case No.:10/26/80- ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
46 HQ File :01/80/050/00576/AM14/	RLA File :05/23/040/00476/AM14/	Lic.No/Date:0510379678 18.02.2014	
Decision :The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/104/2014-TSW/46 dated 22.07.2014 which are as under:			
1. Net Empty weights of 92.608 MT, 105 MT, 235.94 MT, 110.85 MT, 59 MT & 49.86 MT may be specified with the quantities of export products at Sl. No. 1 to 6 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 7, 8 & 9. 3. Quantity of import item at Sl. No 1 may be allowed as 263034Kgs. (235391 Meters) inclusive of 2 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 46234 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 5. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 3734 Kgs. inclusive of 46.8 % wastage after 20 % recovery from scrap. 6. Quantity of import item at Sl. No. 4 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 4587 Kgs. inclusive of 33.6 % wastage after 20 %			

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recovery from scrap.

7. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 9560 Kgs. inclusive of 37.2 % wastage after 20 % recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 36344 Kgs. inclusive of 47.2 % wastage after 20 % recovery from scrap.
9. Quantities of import items at Sl. No. 7, 8 & 9 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
10. Total quantity of import items at Sl. No. 7, 8 & 9 put together may be restricted as 99408 Kgs.
11. Quantity of import item at Sl. No. 10 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 4070 Kgs. inclusive of 37.5 % wastage after 20 % recovery from scrap.
12. Quantity of import item at Sl. No. 11 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 6290 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
13. Quantity of import item at Sl. No. 12 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 12094 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
14. Quantities of import items at Sl. No. 13, 14 & 15 may be allowed as applied for i.e. 90 Kgs., 2500 Kgs. & 2500 Kgs. respectively.

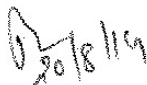
RLA may take necessary action accordingly.

Case No.:39/3/80- ALC2/2014	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
47 HQ File :01/80/050/00050/AM15/	RLA File :02/24/040/00199/AM14/	Lic.No/Date:0210200159 18.02.2014	Defer Date:02.09.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 03.06.2014 followed by reminder 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:65/3/80- ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
48 HQ File :01/80/050/00076/AM15/	RLA File :17/24/040/00116/AM14/	Lic.No/Date:1710005700 18.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has neither replied to deficiency letter dated 16.05.2014 followed by reminder dated 18.7.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 24.04.2014 followed by reminder dated 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			


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49	Case No.:66/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00077/AM15/	RLA File :17/24/040/00115/AM14/	Lic.No/Date:1710005699 18.02.2014	Defer Date:02.09.2014
	Decision :The Committee noted that firm has neither replied to deficiency letter dated 16.05.2014 followed by reminder dated 18.7.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 24.04.2014 followed by reminder dated 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			
50	Case No.:67/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00078/AM15/	RLA File :17/24/040/00114/AM14/	Lic.No/Date:1710005698 18.02.2014	Defer Date:02.09.2014
	Decision :The Committee noted that firm has neither replied to deficiency letter dated 16.05.2014 followed by reminder dated 18.7.2014 nor sent clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 24.04.2014 followed by reminder dated 18.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			
51	Case No.:62/3/80-ALC2/2014	Party Name:SANSERA ENGINEERING PVT.LTD.,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00073/AM15/	RLA File :07/24/040/00326/AM14/	Lic.No/Date:0710102245 19.02.2014	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 09.07.2014 and decided to remind firm for expediting their reply. Case is deferred to 02.09.2014.			
52	Case No.:4/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00570/AM14/	RLA File :05/23/040/00483/AM14/	Lic.No/Date:0510380001 21.02.2014	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014.The Committee further noted that the firm has sought for one month time for furnishing the requisite information vide their letter dated 07.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			
53	Case No.:5/26/80-ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2014	Status: Deferred


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		22.07.2014	
HQ File :01/80/050/00571/AM14/	RLA File :05/23/040/00485/AM14/	Lic.No/Date:0510380003 21.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014 The Committee further noted that the firm has sought for one month time for furnishing the requisite information vide their letter dated 07.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:6/26/80- ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
HQ File 54 :01/80/050/00572/AM14/	RLA File :05/23/040/00482/AM14/	Lic.No/Date:0510380000 21.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014. The Committee further noted that the firm has sought for one month time for furnishing the requisite information vide their letter dated 07.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:7/26/80- ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
HQ File 55 :01/80/050/00573/AM14/	RLA File :05/23/040/00484/AM14/	Lic.No/Date:0510380002 21.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014. The Committee further noted that the firm has sought for one month time for furnishing the requisite information vide their letter dated 07.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:8/26/80- ALC2/2013	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
HQ File 56 :01/80/050/00574/AM14/	RLA File :05/23/040/00486/AM14/	Lic.No/Date:0510380004 21.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 01.05.2014 followed by reminder dated 18.07.2014. The Committee further noted that the firm has sought for one month time for furnishing the requisite information vide their letter dated 07.07.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:46/3/80- ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
HQ File 57	RLA File	Lic.No/Date:0510380277	Defer


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	:01/80/050/00057/AM15/	:05/23/040/00457/AM14/	26.02.2014	Date:02.09.2014
	Decision :The Committee noted that the DHI has furnished their inputs vide communication dated 08.07.2014. The Committee considered the firm's reply and decided to send a clarification letter to the firm in respect of the issues raised by the firm in their reply. Case is deferred to 02.9.2014			
	Case No.:4/3/80-ALC2/2014	Party Name:MOTHEERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
58	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:02.09.2014
	Decision :The Committee noted that the firm's application has been forwarded to C&PC on 16.04.2014 followed by reminder dated 03.6.2014 and decided to wait for their comments. Case is deferred to 02.9.2014.			
	Case No.:50/3/80-ALC2/2014	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
59	HQ File :01/80/050/00061/AM15/	RLA File :05/23/040/00497/AM14/	Lic.No/Date:0510380464 27.02.2014	Defer Date:02.09.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			
	Case No.:51/3/80-ALC2/2014	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
60	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:02.09.2014
	Decision :The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			
	Case No.:3/3/80-ALC2/2014	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00014/AM15/	RLA File :07/24/040/00347/AM14/	Lic.No/Date:0710102484 28.02.2014	Defer Date:02.09.2014
61	Decision :The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/104/2014-TSW/61 dated 22.07.2014:-			
	1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format, export product wise. 2. Cutting allowance and any other allowance / wastage, export product wise. 3. Consolidated requirement of each raw material based on the raw material requirement for one unit of export product.			

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Case is deferred to 02.09.2014.			
Case No.:43/3/80-ALC2/2014	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
62 HQ File :01/80/050/00054/AM15/	RLA File :05/23/040/00495/AM14/	Lic.No/Date:0510380537 28.02.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm's application has been sent to MSME 16.04.2014 for examination & comments followed by reminder dated 18.07.2014 and decided to wait for MSME comments. Case is deferred to 02.09.2014.			
Case No.:1/26/80-ALC2/2013	Party Name:TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
63 HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm's application has been sent to DHI 04.06.2014 for examination & comments and decided to remind DHI for expediting their comments. Case is deferred to 02.09.2014.			
Case No.:59/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Approved
64 HQ File :01/80/050/00070/AM15/	RLA File :05/24/040/00448/AM14/	Lic.No/Date:0510380666 03.03.2014	
Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2009-PC-II dated 11.6.2014 (Copy to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			
Case No.:60/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Approved
65 HQ File :01/80/050/00071/AM15/	RLA File :05/24/040/00447/AM14/	Lic.No/Date:0510380665 03.03.2014	
Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2009-PC-II dated 11.6.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			
66 Case No.:14/3/80-ALC2/2014	Party Name:BANGALORE VALVES PVT. LTD.,	Meet No/Date:9/80-ALC2/2014	Status: Deferred


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		22.07.2014	
HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:45/3/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
HQ File :01/80/050/00056/AM15/	RLA File :05/23/040/00500/AM14/	Lic.No/Date:0510380928 05.03.2014	
Decision :The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/104/2014-TSW/67 dated 22.07.2014 which are as under:			
1. Net Empty weights of 152 MT, 273 MT, 144 MT, 448.56 MT, 23 MT, 25.8 MT, 76.3 MT, 83.4 MT, 17.4 MT, 33.2 MT & 48 MT may be specified with the quantities of export products at Sl. No. 1 to 11 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 8, 10 to 12, 14 to 16 & 21. 3. Quantities of import items at Sl. No. 1, 3, 6, 7, 8, 10, 11, 12, 14, 15 & 16 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm. 4. Quantity of import item at Sl. No 2 may be allowed as 203891Kgs. (163945.4 Meters) inclusive of 2 % wastage. 5. Quantity of import item at Sl. No 4 may be allowed as 14136Kgs. (10409 Meters) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 5 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as 36258 Kgs. inclusive of inclusive of 47 % wastage after 20 % recovery from scrap. 7. Quantity of import item at Sl. No. 9 may be allowed as 7 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 16944 Kgs. inclusive of 4.17 % wastage as claimed by the firm. 8. Quantity of import item at Sl. No. 13 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 34144 Kgs. inclusive of inclusive of 43 % wastage after 20 % recovery from scrap. 9. Quantities of import items at Sl. No. 17 & 18 may be allowed as applied for i.e. 4300 Kgs. each. 10. Quantities of import items at Sl. No. 19 & 20 may be allowed as applied for i.e. 1500 Kgs. each. 11. Quantity of import item at Sl. No 21 may be allowed as 9243Kgs. (9713.4 Meters) inclusive of 2 % wastage. 12. Quantity of import item at Sl. No. 22 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 8566 Kgs. inclusive of inclusive of 13 % wastage after 20 % recovery from scrap. 13. Quantity of import item at Sl. No. 23 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 9492 Kgs. inclusive of 4.17 % wastage as claimed by the firm.			
RLA may take necessary action accordingly.			


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Case No.:30/3/80-ALC2/2014	Party Name:VIJAY TANKS &VESSELS LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
HQ File :01/80/050/00041/AM15/	RLA File :34/24/040/00286/AM14/	Lic.No/Date:3410039435 06.03.2014	Defer Date:02.09.2014
Decision :The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/104/2014-TSW/68 dated 22.07.2014:-			
68	1. As per application, net weight of 2 Nos. of Coke drums is 1140.252 MT, whereas, now the weight of two equipment has been indicated as 1107.985 MT and the same may be clarified. 2. List of import items and their quantities now indicated in material calculation sheet do not match with the list of import items and the same may be corrected. 3. No basis has been given for the wastage claimed on import items and quantity of welding consumables. Accordingly information in respect of Sl. No. 4, 5, 11 & 14 of Standard Deficiency Format, export product wise may be submitted.		
Case is deferred to 02.09.2014.			
Case No.:33/3/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
HQ File :01/80/050/00044/AM15/	RLA File :07/24/040/00446/AM14/	Lic.No/Date:0710102672 06.03.2014	Defer Date:02.09.2014
69	Decision :The Committee noted that the firm has not replied to the deficiency letter dated 02.7.2014 which has also been sent through e-mail on 21.7.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 21.07.2014 which has not been received and decided to remind firm for expediting their reply. Case is deferred to 02.09.2014.		
Case No.:54/3/80-ALC2/2014	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
HQ File :01/80/050/00065/AM15/	RLA File :05/24/040/00458/AM14/	Lic.No/Date:0510381100 06.03.2014	Defer Date:02.09.2014
70	Decision :The Committee noted that the firm has not replied to the deficiency letter dated 06.05.2014 given by DEIT directly followed by DGFT reminder dated 18.07.2014 alongwith copy of aforesaid deficiency letter and decided to wait for firm's reply. Case is deferred to 02.09.2014.		
Case No.:55/3/80-ALC2/2014	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014	Defer Date:02.09.2014
71	Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 and		


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decided to wait for firm's reply. Case is deferred to 02.09.2014.

Case No.:57/3/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
72 HQ File :01/80/050/00068/AM15/	RLA File :05/24/040/00463/AM14/	Lic.No/Date:0510381109 06.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that the firm's reply dated 25.6.2014 has been forwarded to C&PC followed by reminder dated 02.7.2014 for expediting their comments and decided to send reminder to C&PC. Case is deferred to 02.9.2014.			

Case No.:69/3/80-ALC2/2014	Party Name:MERSEN INDIA PVT LTD	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
73 HQ File :01/80/050/00080/AM15/	RLA File :04/24/040/00275/AM14/	Lic.No/Date:0410155921 06.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 17.07.2014 followed by e-mail dated 21.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:63/3/80-ALC2/2014	Party Name:TRELLEBORG INDUSTRIAL PRODUCTS INDIA PRIVATE LTD	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
74 HQ File :01/80/050/00074/AM15/	RLA File :07/24/040/00468/AM14/	Lic.No/Date:0710102742 10.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that the firm's reply dated 12.6.2014 has been forwarded to DIPP(Sh. Nand Lal, Sr. D.O.) on 01.7.2014 and decided to send reminder to DIPP(Sh. Nand Lal, Sr. D.O.) for expediting DIPP comments. Case is deferred to 02.9.2014.			

Case No.:38/3/80-ALC2/2014	Party Name:STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
75 HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that the firm's application has been forwarded to DHI on 18.7.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 02.9.2014.			

Case No.:49/3/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
76 HQ File :01/80/050/00060/AM15/	RLA File :05/23/040/00498/AM14/	Lic.No/Date:0510381683 12.03.2014	Defer Date:02.09.2014

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Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.

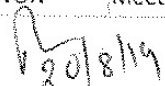
Case No.:58/3/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Approved
77 HQ File :01/80/050/00069/AM15/	RLA File :05/24/040/00474/AM14/	Lic.No/Date:0510381645 12.03.2014	
Decision :The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2009-PC-II dated 02.7.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:70/3/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
78 HQ File :01/80/050/00081/AM15/	RLA File :05/23/040/00504/AM14/	Lic.No/Date:0510381563 12.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:71/3/80-ALC2/2014	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
79 HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:72/3/80-ALC2/2014	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2014 22.07.2014	Status: Deferred
80 HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 18.07.2014 followed by e-mail dated 21.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

81 Case No.:40/3/80-	Party Name:DOOWON	Meet No/Date:9/80-	Status:
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ALC2/2014	AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	ALC2/2014 22.07.2014	Deferred
HQ File :01/80/050/00051/AM15/	RLA File :04/24/040/00287/AM14/	Lic.No/Date:0410156226 14.03.2014	Defer Date:02.09.2014
Decision :The Committee noted that firm has not replied to deficiency letter dated 07.07.2014 followed by e-mail dated 17.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.			

Case No.:3/9/80- ALC2/2014	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
82 HQ File :01/80/050/00194/AM15/	RLA File :05/23/040/00017/AM15/	Lic.No/Date:0510384544 22.04.2014	Defer Date:02.09.2014
Decision :The Committee noted that the firm's application has been forwarded to DHI on 18.7.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 02.9.2014.			

Case No.:1/9/80- ALC2/2014	Party Name:NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
83 HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	Defer Date:02.09.2014
Decision :The Committee noted that the firm's application has been forwarded to DIPP on 21.7.2014 for examination & comments and decided to wait for DIPP comments. Case is deferred to 02.9.2014.			

Case No.:4/9/80- ALC2/2014	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
84 HQ File :01/80/050/00195/AM15/	RLA File :07/24/040/00036/AM15/	Lic.No/Date:0710103998 09.05.2014	Defer Date:02.09.2014
Decision :The Committee noted that the hard copy of the firm's application has not been received and decided to ask RA, Bangalore to furnish the hard copy of application. Case is deferred to 02.9.2014.			

Case No.:1/6/80-ALC2/2014	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
85 HQ File :01/80/050/00134/AM15/	RLA File :07/24/040/00042/AM15/	Lic.No/Date:0710104302 21.05.2014	
Decision :The Committee decided to ratify norms of subject AA on GN-4 basis as per DHI written communication dated 22.07.2014.			
RLA may take necessary action accordingly.			

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86	Case No.:2/6/80-ALC2/2014	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Approved
	HQ File :01/80/050/00135/AM15/	RLA File :07/24/040/00041/AM15/	Lic.No/Date:0710104303 21.05.2014	
Decision :The Committee decided to ratify norms of subject AA on GN-4 basis as per DHI written communication dated 22.07.2014.				

RLA may take necessary action accordingly.

87	Case No.:4/6/80-ALC2/2014	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Closed
	HQ File :01/80/050/00137/AM15/	RLA File :08/24/040/00061/AM15/	Lic.No/Date:0810131838 28.05.2014	
Decision :The Committee noted that O/o RA, Ahmedabad has informed that the subject AA has been issued on repeat basis (NC Meeting No. 8/80 dated 10.7.2012) and decided to close the case.				

RA may take necessary action accordingly.

88	Case No.:2/9/80- ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00193/AM15/	RLA File :05/24/040/00102/AM15/	Lic.No/Date:0510388532 10.06.2014	Defer Date:02.09.2014
Decision : The Committee noted that the firm's application has been forwarded to C&PC on 21.7.2014 for examination & comments and decided to wait for C&PC comments. Case is deferred to 02.9.2014.				

89	Case No.:5/9/80- ALC2/2014	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2014 22.07.2014	Status: Deferred
	HQ File :01/80/050/00196/AM15/	RLA File :07/24/040/00127/AM15/	Lic.No/Date:0710105663 11.07.2014	Defer Date:02.09.2014
Decision :The Committee noted that the hard copy of firm's application has not been received and decided to ask RA, Bangalore to furnish the hard copy of application. Case is deferred to 02.9.2014.				

S.No.216

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.	Lic. No. & date
Meeting No.09/15		RA.F.No.03/95/040/00474/AM08	0310440650

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Date: 22.07.2014		Amendment / revision of norms	dt.23.08.2007
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Decision : The Committee noted that the firm's reply dated 11.6.2014 has been forwarded to DHI on 04.7.2014 for examination & comments and decided to wait for DHI comments. Case is deferred to 02.9.2014.

S.No.217

Case No. A/R-67	M/s. BIO-Tech Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00559/AM13/DES. I RLA, No.08/24/040/00065/AM13 Request for revision of norms	Lic. No. & date 0810112711 dt.18.06.2012
Meeting No.09/15			
Date: 22.07.2014			

Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/35/2011-PC-II dated 21.7.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.218

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES. I RLA, No.05/24/040/00346/AM07 Request for revision of norms	Lic. No. & date 0510188500 dt.08.08.2006
Meeting No.09/15			
Date: 22.07.2014			

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.07.2014 followed by e-mail dated 21.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.

S.No.219

Case No. A/R-81	M/s. Hari Machines Ltd., Sundergarh, Orissa	HQF.No.01/80/050/00233/AM13/DES.I RLA, No.23/24/040/00001/AM13 Request for fixation of norms	Lic. No. & date 2310003202 dt.10.07.2012
Meeting No.09/15			
Date: 22.07.2014			

Decision : The Committee noted that firm has not replied to deficiency letter dated 21.01.2014 which has been sent to them again 06.5.2014 followed by reminder dated 16.7.2014, e-mail dated 21.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.

S.No.220

Case No. A/R-147	M/s. Fenix Process Technologies Pvt. Ltd., Pune	HQF.No.01/80/050/00135/AM14/DES.I RLA, No.31/83/040/00013/AM14 Request for revision of norms	Lic. No. & date 3110058143 dt.30.04.2013
Meeting No.09/15			
Date: 22.07.2014			

Decision : The Committee noted that firm has not replied to the deficiency letter dated 04.04.2014 followed by reminder dated 03.06.2014, e-mail dated 04.6.2014, final reminder dated 16.7.2014 followed by e-mail dated 21.7.2014 and decided to await for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 02.09.2014.

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S.No.221

Case No. A/R-149	M/s. Pranita	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.09/15	Engineering	RLA, No.07/24/040/00503/AM13	0710094700
Date: 22.07.2014	Solutions Pvt. Ltd.,	Ratifications of norms	dt.08.04.2013

Decision : The Committee noted that the firm's reply dated 09.4.2014 has been forwarded to MSME on 02.5.2014 for examination & comments followed by reminder dated 17.7.2014 and decided to wait for MSME comments. Case is deferred to 02.9.2014.

S.No.222

Case No. A/R-150	M/s. Pranita	HQF.No.01/80/050/00312/AM13/DES.I	Lic. No. & date
Meeting No.09/15	Engineering	RLA, No.07/24/040/00043/AM13	0710088185
Date: 22.07.2014	Solutions Pvt. Ltd.,	Ratifications of norms	dt.14.05.2012

Decision : The Committee noted that the firm's reply dated 09.4.2014 has been forwarded to MSME on 02.5.2014 for examination & comments followed by reminder dated 17.7.2014 and decided to wait for MSME comments. Case is deferred to 02.9.2014.

S.No.223

Case No. A/R-151	M/s. Pranita	HQF.No.01/80/050/00313/AM13/DES.I	Lic. No. & date
Meeting No.09/15	Engineering	RLA, No.07/24/040/00180/AM13	0710090071
Date: 22.07.2014	Solutions Pvt. Ltd.,	Ratifications of norms	dt.03.08.2012

Decision : The Committee noted that the firm's reply dated 09.4.2014 has been forwarded to MSME on 02.5.2014 for examination & comments followed by reminder dated 17.7.2014 and decided to wait for MSME comments. Case is deferred to 02.9.2014.

S.No.224

Case No. A/R-152	M/s. Pranita	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.09/15	Engineering	RLA, No.07/24/040/00393/AM10	0710070031
Date: 22.07.2014	Solutions Pvt. Ltd.,	Ratifications of norms	dt.15.02.2010

Decision : The Committee noted that the firm's representation has been forwarded to MSME on 03.6.2014 for examination & comments and decided to wait for MSME comments. Case is deferred to 02.9.2014.

S.No.225

Case No. A/R-153	M/s. PSK	HQF.No.01/80/050/00584/AM13/DES.I	Lic. No. & date
Meeting No.09/15	Engineering Pvt.	RLA, No.07/24/040/00420/AM13	0710092968
Date: 22.07.2014	Ltd.,	Ratifications of norms	dt.08.01.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 02.05.2014 followed by reminder dated 17.7.2014 and decided to wait for firm's reply. Case is deferred to 02.09.2014.

S.No.226

Case No. A/R-155	M/s. Plast Tech	HQF.No.01/80/050/00122/AM14/DES.I	Lic. No. & date
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Meeting No.09/15	Engineering	RLA, No.04/24/040/00030/AM14	0410146308
Date: 22.07.2014		Ratifications of norms	dt.17.05.2013

Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/22/2013-PC-II dated 11.6.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.227

Case No. A/R-29	M/s. Larsen &	HQF.No.01/80/050/00149/AM14/DES.I	Lic. No. & date
Meeting No.09/15	Toubro Ltd.,	RLA, No.03/95/040/00055/AM14	0310734097
Date: 22.07.2014	Mumbai	Request for revision of norms	dt.13.05.2013

Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/104/2014-TSW/29-A/R dated 22.07.2014:-

1. Quantity of import item at Sl. No. 1 (Alloy Steel Plates) has been reduced after taking 1/3rd recovery from the scrap generated during the manufacturing operations.
2. For quantity of import item at Sl. No. 8 (Paint/Rust Preventive/ Thinner/Primer), detailed justification /basis for its quantity may be submitted supported by details of area to be painted and quantity of paint etc. required per unit area supported by technical data sheet of the paint.

Case is deferred to 02.09.2014.

S.No.228

Case No. A/R-30	M/s. Bharat Heavy	HQF.No.01/80/050/00572/AM12/DES.I	Lic. No. & date
Meeting No.09/15	Electricals Ltd.,	RLA, No.61/24/040/00055/Am12	6110000728
Date: 22.07.2014	Noida	Request for revision of norms	dt.27.12.2011

Decision : The Committee noted that the firm's representation has been forwarded to DHI on 05.6.2014 for examination & comments and after deliberation with Technical Authorities present in the meeting, the Committee decided to reiterate its earlier decision.

RA may take necessary action accordingly.

S.No.229

Case No. A/R-40	M/s. Doshion	HQF.No.01/80/050/00326/AM14/DES.I	Lic. No. & date
Meeting No.09/15	Veolia Water	RLA, No.08/24/040/00430/AM13	0810123622
Date: 22.07.2014	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.08.08.2013
	Ahmedabad		

Decision : The Committee noted that the firm's reply dated 26.05.2014 has been examined by TA, DIPP who has informed Committee that the firm has not submitted the required information and decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/104/2014-TSW/40-A/R dated 22.07.2014:-

1. Information in respect of Sl. No. 3 of Standard Deficiency Format for the water treatment equipment contained in the export product.
2. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format.
3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No 14 & 18 to 20.

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4. Details of import items at Sl. No 4 & 5 i.e. whether Pressure Tubes or Pressure vessels and their use in export product.
Case is deferred to 02.09.2014.

S.No.230

Case No. A/R-41	M/s. Autotech Industries (India)	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.09/15		RLA, No.04/24/040/00001/AM12	0410123667
Date: 22.07.2014	Pvt. Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision : The Committee noted that the firm's request dated 10.4.2014 has been forwarded to MSME on 08.7.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 02.9.2014.

S.No.231

Case No. A/R-42	M/s. Graziano Transmission India Pvt. Ltd., Gautam Budh Nagar	HQF.No.01/80/050/00260/AM14/DES.I	Lic. No. & date
Meeting No.09/15		RLA, No.05/23/040/00248/AM14	0510365514
Date: 22.07.2014		Request for fixation of norms	dt.13.09.2013

Decision : The Committee noted that the firm's request dated 25.6.2014 has been forwarded to MSME on 09.7.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 02.9.2014.

S.No.232

Case No. A/R-43	M/s. Reference received from RA, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00363/AM14/DES.I	Lic. No. & date
Meeting No.09/15		RLA, No.03/95/040/00447/AM14	0310751300
Date: 22.07.2014		Request for amendment of norms as per amendment sheet No.2.	dt.26.09.2013

Decision : The Committee decided to modify norms on the basis of DIPP I.D. No. 12/104/2014-TSW/43-A/R dated 22.07.2014 which are as under:

1. Description of import items at Sl. No. 6, 7 & 8 may be amended as per Licence Amendment Sheet No. 2 dated 26.05.2014.
2. Import items at Sl. No. 6, 7 & 8 shall be of relevant grade and dia. as contained in the export product.
3. Quantities of import items at Sl. No. 6, 7 & 8 shall remain the same as ratified by NC in meeting No. 21/80 dated 07.01.2014.

RLA may take necessary action accordingly.

S.No.233

Case No. A/R-44	M/s. Baxter (India) Pvt. Ltd., Gurgaon(Haryana)	HQF.No.01/80/050/00202/AM14/DES.I	Lic. No. & date
Meeting No.09/15		RLA, No.05/23/040/00090/AM14	0510357232
Date: 22.07.2014		Request for amendment / revision of norms	dt.17.06.2013

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Decision : The Committee decided to modify norms on the basis of DIPP I.D. No. 12/104/2014-TSW/44-A/R dated 22.07.2014 which are as under:

1. Description of import items at Sl. No. 8, 9, 10 & 16 may be amended as requested by the firm vide their letter dated 21/05/2014(copy enclosed).
2. "UOM" of import item at Sl. No. 9 be changed as "Meters" and accordingly quantity of this item may be allowed as 408051 meters as 1.02 mtr./mtr. content in the export products at Sl. No. 1 & 2.
3. "UOM" of import item at Sl. No. 16 be changed as "Meters" and accordingly quantity of this item may be allowed as 121444 meters as 1.02 mtr./mtr. content in the export products at Sl. No. 3 & 4.

RLA may take necessary action accordingly.

S.No.234

Case No. A/R-45	M/s. GEL Industrial	HQF.No.01/80/050/00437/AM13/DES.I	Lic. No. & date
Meeting No.09/15	Systems Ltd.,	RLA, No.11/24/040/00024/AM12	1110027289
Date: 22.07.2014	Bhopal	Request for fixation of norms	dt.19.10.2012

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/104/2014-TSW/45-A/R dated 22.07.2014 which are as under:

1. Net empty weights of export products may be specified as given below:

Sl. No.	Net Export Wt.(MT)	Sl. No.	Net Export Wt.(MT)	Sl. No.	Net Export Wt.(MT)	Sl. No.	Net Export Wt.(MT)
1	35	8	25	15	21	22	26
2	35	9	28	16	25	23	26
3	30	10	48	17	30	24	27
4	30	11	26	18	25	25	30
5	40	12	49	19	27		
6	40	13	23	20	24		
7	40	14	50	21	28		

1. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export products
2. Import item at Sl. No. 3 shall be of relevant grade and dia. as contained in the export products.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 4, 5 & 6.
4. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export products.
5. Import items at Sl. No. 2, 5 to 9, 11 & 12 may be allowed on net to net basis with accountability clause.
6. Quantities of import items at Sl. No. 3 & 4 may be allowed as 1.02 Kgs./Kg. content in the export products.
7. Quantity of import item at Sl. No. 10 may be allowed as applied for being 1 % of FOB value of exports

RLA may take necessary action accordingly.

20/8/14
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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.235

Case No. A/R-46	M/s. VEM	HQF.No.01/80/050/00047/AM14/DES.I	Lic. No. & date
Meeting No.09/15	Technologies Pvt.	RLA, No.09/24/040/00491/AM13	0910054874
Date: 22.07.2014	Ltd., Hyderabad	Request for revision of norms	dt.31.01.2013

Decision : The Committee noted that firm's request dated 06.06.2014 has been forwarded to MSME on 15.07.2014 for examination & comments and copy of ratification letter dated 25.03.2014 (as sought by firm) along with MSME U.O. note No.30(58)/13-ME-dated 20.01.2014 have been sent to the firm and RA both alongwith letter dated 15.07.2014 followed by e-mail dated 21.07.2014 in this regard. Case is deferred to 02.9.2014.

S.No.236

Case No. A/R-47	M/s. Pranita	HQF.No.01/80/162/00100/AM15/DES.I	Lic. No. & date
Meeting No.09/15	Engineering	RLA, No.07/24/040/00399/AM12	0710085276
Date: 22.07.2014	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.05.01.2012

Decision : The Committee noted that the firm's application has been forwarded to MSME on 11.7.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 02.9.2014.

S.No.237

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.09/15	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 22.07.2014	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision : The Committee noted that the firm's application has been forwarded to MSME on 11.7.2014 for examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 02.9.2014.

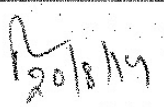
S.No.238

Case No. A/R-49	M/s. Plansee India	HQF.No.01/80/050/00384/AM14/DES.I	Lic. No. & date
Meeting No.09/15	High Performance	RLA, No.07/24/040/00191/AM14	0710059077
Date: 22.07.2014	Materials Pvt. Ltd.,	Request for revision/amendment of norms	dt.13.08.2008

Decision : The Committee noted that the firm's representation dated 20.6.2014 has been forwarded to DIPP on 09.7.2014 for examination & comments and decided to remind DIPP for expediting their comments. Case is deferred to 02.9.2014.

Sl.No.239

Case No. C-12	M/s. Tyco Electronics	HQ F.No.01/80/162/00361/AM14/DES-I	
Meeting No.09/15	Corporation India Pvt.	Fixation of Scrap/Wastage norms Of 100% EOU for	


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 Directorate General of Foreign Trade
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Date: 22.07.2014	Ltd., Bangalore	the export product "Connectors, Parts of Connectors, Terminals & Contacts for Wires & Cables etc." –reg.
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Decision : The Committee noted that the firm has informed vide their e-mail dated 11.07.2014 that MSME Inspection Report is under consideration and requested to hold the matter till the receipt of report. The Committee decided to grant them time. Case is deferred to 02.9.2014.

Sl.No.240

Case No. C – 01	Reference received	HQ F.No.01/80/162/00031/AM15/DES-I
Meeting No.09/15	from Joint DGFT, Pune	Clarification of the export items does not tally with the description given in the DEPB rate Schedule –reg.
Date: 22.07.2014	of M/s. Man force Trucks Pvt. Ltd., Pune	

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to send reminder to the firm. Case is deferred to 02.09.2014.

Sl.No.241

Case No. C – 02	M/s. Cardio Technical	HQ F.No.01/80/162/00058/AM15/DES-I
Meeting No.09/15	Plastics Pvt. Ltd.,	Fixation of wastage norms for the export product "Steel Precision Components used in ATM Machines" in respect of 100% EOU –reg.
Date: 22.07.2014	Bangalore	

Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/104/2014-TSW/C-02 dated 22.07.2014:-

1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format for each of six components(export products)
2. Input raw material, namely, Steel bar, blank size and weight thereof supported by size of component to be manufactured – component wise.

Case is deferred to 02.09.2014.

Sl.No.242

Case No. C – 03	M/s. Metal Closures	HQ F.No.01/80/162/00454/AM13/DES-I
Meeting No.09/15	Pvt. Ltd., Bangalore	Request for modification of SION at Sl. No. C-773 for the export product "Printed Lug Cap with Internal & External Coating with Coating Lined with PVC Compound" covered under Product Group
Date: 22.07.2014		

Decision : The Committee noted that the firm's request dated 06.6.2014 has been forwarded to DIPP on 11.7.2014 for examination & comments and decided to remind DIPP for expediting their comments. Case is deferred to 02.9.2014.

20/8/14
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